

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 473/GT/2014

Subject: Re-fixation of tariff in respect of NLC Thermal Power Station Stage-I (630 MW) and Stage-II (840MW) on account of additional capital expenditure incurred during the period 2009-14.

Petition No. 474/GT/2014

Subject: Truing-up of tariff in respect of NLC Thermal Power Station Stage-I (420 MW) on account of actual additional capital expenditure incurred during the period 2009-14

Petition Nos. 254/GT/2014

Subject: Approval of tariff in respect of NLC Thermal Power Station, Stage-I (420 MW) for the period 2014-19.

Petition No. 256/GT/2014

Subject: Approval of tariff in respect of NLC Thermal Power Station, Stage-I (630 MW) and Stage-II (840 MW) for the period 2014-19.

Petition No. 255/GT/2014

Subject: Approval of tariff for circulating fluidized bed combustion (CFBC) technology based on NLC Barsingar Thermal Power Station, (250 MW) for the period 2014-19.

Petitioner : NLC limited

Respondents : TANGEDCO & Others

Date of hearing : **5.1.2016**

Coram : Shri Gireesh B Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Ms. Anushree Bardhan, Advocate, NLC
Ms.Poorva Saigal, Advocate, NLC
Shri, J. Dhanasekaran , NLC
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri R.Jayaprakash, TANGEDCO.
Shri S.K Agarwal, Advocate, Rajasthan Discoms
Shri G.L Verma, Advocate, Rajasthan Discoms
Ms. Neelam, Advocate, Rajasthan Discoms



Record of Proceedings

These petitions were taken up for hearing.

2. During the hearing, the learned counsel for the petitioner submitted that additional information sought for the Commission has been filed and copy has been served on the respondent. The learned counsel for the petitioner further prayed for grant of a week time to file its rejoinder to the reply filed by TANGEDCO.

3. The learned counsel for the respondent TANGEDCO submitted that reply has been filed in the matter and certain issues raised by the respondent is required to be clarified by the petitioner. The learned counsel for the petitioner submitted that the issues raised will be clarified in the rejoinder to be filed by the petitioner.

4. The Commission after hearing the parties directed the petitioner to submit additional information on of the following petitions, on affidavit, with advance copy to the respondents, on or before 27.1.2016, as detailed under:

Petition No. 254/GT/2014 and 256/GT/2014

- i) Detailed calculation of FERV claimed and recovered so far on Guarantee Fee, interest and loan repayment. (In Petition No. 254/GT/2014)
- ii) Copy of the Board Resolution with regard to Investment approval for additional capitalization.
- iii) Funding of additional capital expenditure for the period 2014-19 as per Form-10.
- iv) Detailed and clear justification of each direct asset along with the relevant clauses of Regulations 14, under which assets have been claimed.
- v) Details of type of plant, type of cooling water system etc along with contracted quantum, actual water consumption, rate of water charges during the last 5 years (2009-14), and details for the last 3 years (in case of Petition No 255/GT/2014), along with the relevant notification in support of the said claim.
- vi) The details of consumption of capital spare for last 5 years (2009-14), and details for the last 3 years (in case of Petition No 255/GT/2014) along with the list of spares consumed.
- vii) Clarification as to whether the detail submitted in Form 15 relating to fuel oil pertains to LDO or HFO. If LDO, the details regarding HFO shall be submitted separately, as per Form-15.

Petition No. 474/GT/2014 and 473/GT/2014

- i) Funding of additional capital expenditure for the period 2009-14 as per Form-10.
- ii) Detailed calculation of FERV claimed and recovered so far on Guarantee Fee, interest and loan repayment.



- iii) Editable soft copy of all forms and calculations.
- iv) Copy of balance sheet from annual financial statement for the period 2009-14.
- v) The clear copy of the reconciliation of actual additional capital expenditure for the period 2009-14 shall be resubmitted.

5. The above information shall be filed by the petitioner on or before 27.1.2016 with an advanced copy to the respondents who shall file their replies if any by 5.2.2016 and the petitioner shall file its rejoinder, if any by 12.2.2016. No extension of time shall be granted for any reason whatsoever. In case the additional information/ reply/ rejoinder is not filed within the said due date, the matter shall be decided based on available records.

6. Subject to the above the orders were reserved by the Commission.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)

